

Shri D. C. Sharma: May I know if the hon. Minister is aware of the names of the countries which are going to be invited to this preparatory meeting? If so, could the names be given?

Shrimati Lakshmi Menon: We do not know anything about it.

Shri Hem Barua: May I draw the attention of the Government to the statement made by the Indonesian Ambassador in Cairo, who said that the preparatory committee would meet towards the end of this year? Further, he went on to say that the Second Bandung Conference 'will devote its attention to new and delicate problems which did not exist when the First Conference met'. If so, may I know whether the present Sino-Indian dispute is going to be included within the ambit of 'new and delicate problems' and discussed in this Conference?

Shri Jawaharlal Nehru: I do not know what problems the Indonesian Ambassador at Cairo might have in his mind.

Shri Hem Barua: I have quoted verbatim.

Shri Jawaharlal Nehru: That may be. The hon. Member might have quoted. But, I cannot answer what the Ambassador has in his mind. We are not anxious about such a Bandung Conference. If such a preparatory meeting is held to consider whether it should be held or not, we may send a representative.

Mr. Speaker: Question No. 420: Shri Raghunath Singh. He is absent.

Some Hon. Members: All the Members are absent.

Shri D. C. Sharma: Sir, this is a very important question standing in the names of Shri Raghunath Singh and Shri Vidyalkar and others.

An Hon. Member. All the members who have tabled this question are absent.

Mr. Speaker: Next question.

Credit Guarantee Scheme

*421. **Shri P. K. Deo:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the commercial banks in the country have not found it profitable to take advantage of the Credit Guarantee Scheme launched in 1960 by the Reserve Bank of India in conjunction with the State Bank; and

(b) if so, whether Government are still considering to continue the scheme?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) and (b). The Credit Guarantee Scheme has not been introduced by the Reserve Bank of India in conjunction with the State Bank, but by the Government of India. It is operating only for the last two years on an experimental basis. There has been a progressive increase in the number of credit institutions availing of the facilities. 26 credit institutions 9 commercial banks (other than the Reserve Bank of India and its subsidiaries) have availed of the facilities under the scheme. Many banks that have not availed of the facilities have desired its further extension on a permanent basis. Government is accordingly considering the question of its extension.

Shri P. K. Deo: May I know whether some time ago the Reserve Bank submitted.....

Shri Yogendra Jha: On a point of order, Sir. Question No. 420 has not been answered. My name has been clubbed with that of others.

Mr. Speaker: I have not got his name here. He may raise it some time later. I was told all the Members are absent.

Shri P. K. Das: Sir, I may know whether it is a fact that the Reserve Bank submitted an interim report on the working of this credit guarantee

scheme which has been working for a period of 2 years on an experimental basis? May I know the findings of the Reserve Bank in this regard?

Shri Kanungo: The report broadly says that the working of the scheme has been satisfactory.

Shri P. K. Deo: Is there any scheme to extend the scheme to various other areas and institutions on a permanent footing?

Shri Kanungo: That is what I have answered already in the last sentence, that it is under consideration.

Shri Harish Chandra Mathur: Is it a fact that only the State Bank has made some use of the scheme and the other scheduled banks have not fallen in line so far?

Shri Kanungo: I have already answered that nine commercial banks are using the scheme and more have shown interest.

Mr. Speaker: Question No. 420 may be put by Shri Yogendra Jha. Everyone said that none of the Members who tabled the question was present; he also did not stand up then.

Nepali Rebels in India

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*420. { **Shri Yogendra Jha:**
Shri Raghunath Singh:
Shri A. N. Vidyalkar:
Shri Nath Pai:

Will the Prime Minister be pleased to state whether Nepal Government have requested India to expel Nepali rebels from India?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): The Government of Nepal have not approached the Government of India officially or unofficially for the extradition of any so-called Nepali rebel from India.

WRITTEN ANSWERS TO QUESTIONS

Rehabilitation of Political Sufferers

*407. **Shri Indrajit Gupta:** Will the Minister of Works, Housing and

Supply be pleased to state:

(a) whether a large number of displaced political sufferers and freedom fighters have applied for rehabilitation grants for land purchase and house building purpose in West Bengal;

(b) whether any sum has been sanctioned by Government for this purpose;

(c) if so, how much of it has been disbursed so far;

(d) the steps contemplated for disposing of the undisbursed amounts;

(e) whether the Freedom Fighters Association has made any suggestions on this regard; and

(f) Government's reaction in the matter?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): Yes, applications were received from about 2,600 political sufferers.

(b) Financial assistance amounting to about Rs. 22.60 lakhs has already been sanctioned in about 1,300 cases.

(c) The actual disbursement of loan is made by the Government of West Bengal. Upto March 1962, a sum of about Rs. 5 lakhs had been disbursed as grants and loans.

(d) The State Government has been requested to expedite disbursements.

(e) and (f). The Association has been making frequent representations which have been examined and appropriate action taken.

Indian Immigrants to U. K.

*409. { **Shri Rameshwar Tantia:**
Shri Indrajit Gupta:
Shrimati Renu Chakravarty:
Shri Ram Ratan Gupta:
Shri Uttiya:

Will the Prime Minister be pleased to state:

(a) the number of people who left India on the eve of the U.K. Immigration Act, which came into force on 1st July, 1962;